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SLP(C)No. 512-527 OF 2001

ITEM No.32

Court No. 4

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.512-527/2001

(From the judgement and order dated 05/11/1999 in CM 6537/99
etc. of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

KIRAN DEVI & ORS.

Respondent (s)

(With appln.(s) for bringing on record the LRs.of deceased respondent
and c/delay in filing substitution appln. and substitution and setting
aside abatement and with prayer for interim relief)

Date : 03/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s)

Mr. Rajeev Kumar Sharma,Adv.

For Respondent (s)

Ms. Suresh Kumari,Adv.
Mr. Dinesh Verma, Adv.
For Mr. A.P. Mohanty,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

As the money deposited by the petitioner has been
withdrawn by the claimants, we are not interested to keep
these SLPs. They are accordingly dismissed.

.SP1

Hemalatha

(HK Bhatia)
Court Master